



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No.5110/IC(A)/2010
F. No.CIC/MA/A/2009/000910
Dated, the 3rd February, 2010

Name of the Appellant: Smt. Marina Fernandes

Name of the Public Authority: O/o the Development Commissioner

Facts: ⁱ

1. The appeal was heard in absence of the appellant on 3/2/2010.
2. The CPIO stated that the appellant has alleged harassment and illegal termination of her services in 2003 by a private company, which does not exist any more. He stated that the information asked for relate to the action taken by the respondent on her complaint or intend to take against the Company, which de-bonded in 2003. The CPIO stated that the information, as per available records, have been furnished and that there is no denial of information.

Decision:

3. The appellant has grievances regarding termination of her services and alleged harassment by a private company, which de-bonded in 2003.
4. As the CPIO has replied and furnished the information on the basis of available records and as there are no provisions under the Act for redressal of

ⁱ ***“If you don’t ask, you don’t get.” - Mahatma Gandhi***

grievances regarding service matters, this appeal is considered unnecessary and is thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

Name & address of Parties:

1. Mrs. Marina Fernandes, LT 30/32 Vijaynagar, Marol Maroshi Road, Andheri (E), Mumbai – 400 059.
2. Sh. P.S. Raman, CPIO, Office of the Development Commissioner, SEEPZ Special Economic Zone, M/o Commerce & Industry, Andheri (E), Mumbai – 400 096.
3. Sh. T. Idiculla, Appellate Authority, Office of the Development Commissioner, SEEPZ Special Economic Zone, M/o Commerce & Industry, Andheri (E), Mumbai – 400 096.

ⁱⁱ “*All men by nature desire to know.*” - Aristotle